| Name of the corporate debtor: Laxmiramuna Investments Private Limited Date of commencement of CIRP: 02/01/2025 (order received / uploaded on 06/01/2025) | | | | | | | | | | | | | | |
|--|--|---------------------------|----------------|-----------------------------|--------------------|----------|-----------------------------------|------------------------------|---|-------------------------------|-------------------------------------|------------------------------------|--|-------------------|
| List of creditors as on 05/07/2025 | | | | | | | | | | | | | | |
| Secured financial creditors (other than financial creditors belonging to any class of creditors) | | | | | | | | | | | | | | |
| (Amountin ₹ | | | | | | | | | | | | | | |
| SI. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | | | - | Amount of | 1 ' | | |
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | security | Amount covered by guarantee | Whether related party? | | Amount of contingent claim | any mutual Amou dues, that claim | Amount of claim not admitted | Amount of claim under verification | r Remarks, if any |
| 1 | Pearl Arcade Consultant Private Limited | 23/01/2025 | 110,300 | 110,300 | Other Creditor | - | - | Yes | - | | - | - | | |
| Total | | | 110,300 | 110,300 | - | - | - | - | - | - | - | - | - | |
| Notes: The claims are admitted on basis of verification based on the data / documents shared by the claimant and documents / data shared by SBoD / erstwhile Promoter of Corporate Debtor. The RP has verified the claims and shared requisite queries with claimants / SBoD for their responses, accordingly post verification of additional details / documents the | | | | | | | | | | | | | | |

amount is classified as admitted and not admitted.